

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2516/2018  
M.A. No. 2819/2018

New Delhi, this the 10<sup>th</sup> day of July, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. J.K. Katyal, aged 61½ years  
S/o Late Shri K.N. Katyal  
H.No.5/7 (FF), Ramesh Nagar,  
New Delhi-110015  
(Retired as AE (C), NDMC, New Delhi)
  
2. P.K. Punn, aged 61 years  
S/o Late Shri Om Prakash Punn  
H.No.14-D, Pocket-B,  
Dilshad Garden, Delhi-110095  
(Retired as AE (C), NDMC, New Delhi)
  
3. Ramesh Chandra, aged 60½ years  
S/o Shri Ganga Lal  
H.No.59 Sukh Vihar, Krishna Nagar,  
New Delhi-110051  
(Retired as AE (C), NDMC, New Delhi) .. Applicants

(By Advocate: Shri K.L. Manhas)

Versus

1. New Delhi Municipal Council  
Through its Chairman  
Palika Kendra, New Delhi-110001.
  
2. The Secretary,  
NDMC, Palika Kendra, 3<sup>rd</sup> Floor,  
New Delhi. .. Respondents

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicants.

2. MA 2819/2018 filed for joining together is allowed.

3. The applicants, three in number and retired as Assistant Engineer (Civil) from the respondent – New Delhi Municipal Council, filed the O.A. seeking the following relief(s):

- “(i) To direct the respondents to release the arrears of pay and allowance accrued to the applicants during the period from 01.04.1998 onwards on revision of pay vide order dated 16.09.2015, 18.07.2017 and 22.09.2017 (Annexure A1 Colly), issued regarding granting of the DTL pay scales w.e.f. 01.04.1988, as has been done in the cases of the similarly placed other juniors and colleagues of the applicants during the years 2016-17 by the respondents.
- (ii) To direct the respondents to pay interest @ 12% p.a. on the accrued arrears till the date of their payments to the applicants within one month.
- (iii) To pass any other order(s)/direction(s) as deemed proper in the circumstances of the case to meet the ends of justice.
- (iv) To award the applicants the cost of litigation.”

4. It is submitted that the applicants made number of representations vide Annexure A2 (colly.) ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A2 (colly.) representations of the applicants and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 60 days

from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(A.K. BISHNOI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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